

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No225
CP(IB)/208(AHM)2022

Proceedings under Section 94 IBC

IN THE MATTER OF:

Narendra Kumar Bhimsen Goyal
V/s
Bank of Baroda

.....Applicant

.....Respondent

Order delivered on 30/11/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Advocate, Ms. Kareena Bakhtyarpuri.
For the Respondent :

ORDER

The issue of constitutional validity of provisions relating to Personal Guarantee are pending before the Hon'ble Supreme Court. In view of the same, the matter is deferred.

List on 23.01.2023.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-sd-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)